

In the Central Administrative Tribunal  
Principal Bench, New Delhi

Regn. No. RA- 8/90 In  
DA-1503/89

Date: 22-4-90

Shri Ashok Kumar Mittal .... Petitioner

Versus

Union of India & Ors. .... Respondents

CORAM: Hon'ble Shri P.K. Kartha, Vice-Chairman (Judl.)  
Hon'ble Shri I.K. Rasgotra, Administrative Member.

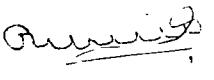
1. Whether Reporters of local papers may be allowed to see the judgement?
2. To be referred to the Reporter or not?

(Judgement pronounced by Shri P.K. Kartha, V.C.)

This petition has been filed by the original applicant in DA-1503/89. After the filing of the said O.A., the original applicant had filed CCP-135/89, praying that contempt proceedings be initiated against respondent No. 2 to award deterrent punishment to him for non-compliance of the directions of this Tribunal and direct him to award exemplary cost to him from his pocket. By our judgement dated 18.12.1989, it was held that there was no material to conclude that the respondents had deliberately and intentionally flouted the orders of this Tribunal. Accordingly, the CCP-135/89 was discharged.

2. We have carefully gone through the petition. The petitioner has not brought to our notice any error apparent on the face of our judgement dated 18.12.1989, nor has he brought out any new facts warranting a review of our judgement. In the circumstances, we see no merit in the petition and the same is dismissed.

  
(I.K. Rasgotra)  
Administrative Member

  
(P.K. Kartha)  
Vice-Chairman (Judl.)